

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 263/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Company Limited (OPTCL) to refund the excess paid wheeling charges and short-term open access charges along with interest in respect of its transmission system of 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Budhipadar-Korba Circuit 2 & 3- Odisha portion) line and associated sub-station bays to MPPMCL.

Petitioner : Madhya Pradesh Power Management Company Limited (MPPMCL)

Respondents : Odisha Power Transmission Co. Ltd. (OPTCL) and Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Sneha Singh, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Ms. M. Sarada, Advocate, OPTCL
Ms. Himani Dutta, NLDC

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent No.1/OPTCL, prayed for an adjournment due to the unavailability of the arguing counsel. Allowing this request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **9.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)